

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01518/2018**

**Chandigarh, this the 21<sup>st</sup> day of December, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

1. Kulbir Singh son of Sh. Lakhbir Singh, aged 30 years, resident of House No. 269, Village Ali Sher, Union Territory, Chandigarh – 160011.
2. Toni son of Sh. Mool Chand, aged 30 years, resident of House No. 2027, Sector 25, Union Territory, Chandigarh – 160014.

**....Applicants**

**(Present: Ms. Monika Sharma, Advocate)**

**Versus**

Inspector General of Police, Union Territory, Chandigarh,  
Chandigarh Police, Headquarters, Sector 9-D, Chandigarh –  
160009.

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**Respondent**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. After arguing for some time, learned counsel prays that she may be permitted to withdraw the O.A., to enable the applicants to pursue the matter with the department.
2. Ordered accordingly. MA No. 060/01979/2018 stands disposed of accordingly.

**(P. GOPINATH)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 21.12.2018**

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